THE MINISTE!\* OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHD.

KHAN): (a) and (b) The value of assets the Birla Group of Companies, registered under the MRTP Act, as on 31-12-1980 and 31-12-1983 were Rs. 1431.99 crores and Rs. 2830.94 crores, respectively as per their balance sheets ending during the years 1980 and 1983, respectively.

Information about assets as on 31-3-1985 is not available since the balance sheets for the period are not yet due for filing.

## \*. Assets of Industrial Houses

- 555. SHRI GURUDAS DAS GUPTA: Will the Minister of **INDUSTRY** AND COMPANY AFFAIRS be pleased to state:
- (a) the names of the Industrial Houses whose assets are more than one hundred crores as on 31st March, 1985:
- (b) what were their assets 1980: and
- (c) the names of the 25 top in dustrial houses in the country in terms of assets as on 31st March, 1985.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHD. KHAN):

(a) to (c) The information regarding the names of the industrial houses with assets of more than Rs. 100 crores as on 31-3-1985 is not available since the balance sheets as at 31-3-1985 are not yet due for filing. For the same reason, the names of the 25 top industrial houses in the country in terms of assets as on 31-3-1985 are also not available.

A statement i<sub>s</sub> Annexed showing the names of industrial houses and single large undertakings, registered under the MRTP Act, as on 31-12-1980, having assets of more than Rs. 100 crores as per their balance-sheets ending in 1980.

to Questions

## Statement

Sl. No.	Name of Industrial House	Assets in 1980 (Rs. in Crores)
1	2	3
1	Tata	1533.97
2	Birla	1431-99
3	Mafailal	427:94
4	J.K Singhania	412.72
5	Thaper	348.06
6	r.C.i	343.01
7	Surabhai	317.94
8	A,C,C. , ,	274 51
9	Bangur	264 • 33
10	Shei Ram	. 241.00
11	Kirloskar	220.37
12	Hindustan Liver	219.30
13	Larsen & Toubro	236.03
14	Scindia	212.84
15	Oil India	205.88
16	Modi	198-82
17	T.V.S. Iyenger	1 <b>88 · 6</b> 4
:8	Mahindra & Mahindra	186.03
19	Chowgule	184 •68
30	Bajaj	179+26
21	Khatan	169-47
22	Bhiwandiwala	167-67
23	Ashok Leyland	166-42
24	Reliance Textile	166 '33

1	2					3
25	Kasturbhai	Lath	hai	4		161.02
26	1.T.G.		(*)	1	8	156-29
27	Walchand	ľ,	, Pri	*	25.	150.36
28	Dunlop		,		+157	126.85
29	Escorre		¥C			119.55
30	$M_a cuclil$	$M_3$	gor	4		117-83
31	Broke Bon	$\mathbf{d}$	ş	n g	or gras,	114.59
32	$\mathbf{Simpson}$	100	*		)         22	110.84
33	Godrej	(*)	*	196	190	109.03
34	Parry			5	₽ □	105-81
	Single Larg	e Un	derta	kings	e e	
35	Galcutta E poration				Cor-	1:1:13
36	Southern Industries					142.63
37	Indian Al	umin	ium	Co	Lad.	123.68

## Agreement between M|s. Pepsi Cola and the Duncan Group

- 556. SHRI GURUDAS DAS GUPTA: Will the Minister of IN-DUSTRY AND COMPANY AF-FAIRS be pleased to state:
- (a) whether it is a fact that M\s. Pepsi Cola of America has signed an agreement with the Duncan Group to manufacture soft drinks in India;
- (b) if so, what are the terms and conditions on which Government propose to allow the non-priority industry with a foreign brand name to be established in India; and
- (c) if so, what is Government's policy in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHD. KHAN):

(a) An application has just been

received from company, called M|s. Agro Products Exports India Pvt. Ltd., seeking approval to foreign collaboration with M|s. Pepsi Co. Incorporated of USA for manufacture of Processed Agro-based Products, the entire production being meant for export and import of Pepsi Co. Soft drink concentrates for supply to Indian owned Fran-chies.

(b) and (c) Do not arise, as the application has just been received and not yet been examined.

## All India judicial service

- 557. SHRI B. SATYANARAYAN REDDY: Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) whether Government's attention has been drawn to the reported statement of Union Law Minister in Patna recently that Government are considering the constitution of an All India Judicial Service;
- (b) if so. what is the attitude of various High Courts and State Governments to this proposal;
- (c) whether Government have taken the decision to constitute the Service;
- (d) if so, what are the details in this regard and the criterion for sel ection and service conditions of the same; and
- (e) by when the proposed Ah India Judicial Service is likely to come into existence?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHBI H. R. BHARDWAJ): (a) Yes, Sir.

tb) Six High Courts have favoured the proposal, eleven have opposed it and reply from one High Court is still awaited. Whereas thirteen